



## **NHRC notes death of a Zimbabwean student**

NHRC took suo moto cognisance of a media report that a Zimbabwean student was assaulted by a group of people and he succumbed to his injuries at AIIMS, Bathinda, Punjab on Aug 21. Reportedly, he was pursuing graduation at the Guru Kashi University in Talwandi Sabo Town of Bathinda. The Commission examined the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued notices to the DG of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, for a detailed report.



NATIONAL HUMAN  
RIGHTS COMMISSION

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**NHRC notes reported death of three labourers in a building collapse**

The National Human Rights Commission (NHRC), India, took suo moto cognisance of media reports that three labourers died and several others narrowly escaped when a portion of an under construction four-storey building collapsed in the Daryaganj area of Delhi on August 20, 2025. The deceased were migrant workers from Bihar.



## बच्चों को गरम छड़ से दागने पर मानवाधिकार आयोग ने राजस्थान सरकार से सफाई मांगी

जनसत्ता ब्यूरो

नई दिल्ली, 28 अगस्त।

राजस्थान के एक स्कूल के छात्रावास में शिक्षक द्वारा छात्रों को लोहे की गरम छड़ से दागने के मामले में राष्ट्रीय मानवाधिकार आयोग ने बाड़मेर जिले के कलेक्टर और पुलिस कप्तान को नोटिस जारी किया है। उनसे दो हफ्ते के भीतर घटना का विस्तृत ब्यौरा देने और छात्रों की सेहत की स्थिति बताने को कहा गया है।

आयोग ने कहा कि अगर खबर के तथ्य सही हैं तो यह पीड़ित छात्रों के मानवाधिकार हनन का गंभीर मामला है। 22 अगस्त को शिक्षक छात्रावास में रहने वाले कुछ बच्चों द्वारा रात में बिस्तर पर पेशाब करने के कारण उनसे नाराज था। उन्हें सुधारने के लिए उसने लोहे की गरम छड़ से उनके बदन को दाग दिया।



## मस्जिद में बच्चे से कुकर्म में एनएचआरसी ने लिया स्वतः संज्ञान

जागरण संवाददाता, हरिद्वार : रुड़की के झबरेड़ा क्षेत्र की एक मस्जिद में सात साल के बच्चे के यौन शोषण के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। मामले में आयोग ने जिलाधिकारी और एसएसपी से दो सप्ताह में विस्तृत जवाब मांगा है।

झबरेड़ा थाना क्षेत्र में एक ग्रामीण का बेटा 20 अगस्त को मस्जिद में पढ़ने के लिए गया था। मस्जिद में हरिद्वार निवासी नासिर इमाम हैं। इसी दौरान इमाम उसे कमरे में ले जाकर कुकर्म किया। पुलिस ने मुकदमा दर्ज कर आरोपित इमाम को गिरफ्तार कर कोर्ट में पेश किया, जहां से उसे न्यायिक अभिरक्षा में जेल भेजा गया था। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने मीडिया रिपोर्ट के आधार पर स्वतः संज्ञान लिया है। आयोग ने इसे गंभीर मामला माना है।

## Siasat

### NHRC seeks report after Gurukul teacher brands students with hot iron rod

<https://www.siasat.com/nhrc-seeks-report-after-gurukul-teacher-brands-students-with-hot-iron-rod-3264398/>

28th August 2025 8:03 pm IST Neha Khan

The Gurukul, where students study Sanskrit and other subjects, has around 30 children on its rolls.

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a Gurukul teacher, annoyed over bedwetting by some students, allegedly branded them with a hot iron rod at a hostel inside a temple complex in Rajasthan's Barmer district.

The Gurukul, where students study Sanskrit and other subjects, has around 30 children on its rolls. According to the report, carried on August 22, a video of the incident also went viral on social media.

The matter came to light when one of the injured boys returned home and informed his family, following which villagers gathered in large numbers to protest.

Taking note of the incident, the apex human rights body observed that the contents of the report, if true, raise serious concerns of human rights violations of the children.

The NHRC has issued notice to the Barmer District Magistrate and the Superintendent of Police, seeking a detailed report on the incident within two weeks, including the health status of the victim students.

The Rajasthan Police has arrested the accused teacher named Narayan Giri under Section 151 of CrPC and provisions of Juvenile Justice Act.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

## Times of India

### Zimbabwean student's death: NHRC seeks report from Punjab police, Guru Kashi University

<https://timesofindia.indiatimes.com/city/chandigarh/zimbabwean-students-death-nhrc-seeks-report-from-punjab-police-guru-kashi-university/articleshowprint/123558712.cms?val=3728>

Aug 28, 2025, 12.54 PM IST

BATHINDA: The National Human Rights Commission (NHRC) taking suo motu cognizance of media reports about the death of Zimbabwean student, has issued notice to Punjab Director General of Police and Registrar Guru Kashi University, seeking detailed report in two weeks.

Twenty-Two Years Ziweya Leeroy, pursuing BSc Radiology and Imaging Technology (RIT) since 2023, at Guru Kashi University, Talwandi Sabo town of Bathinda, had an altercation with university security guard Dilpreet Singh on August 12. Dilpreet along with his accomplices made a murderous attack on Leroy outside the university with sharp edged weapons on August 13. With serious head injuries he was admitted to AIIMS, Bathinda where Leeroy succumbed to his injuries on August 21.

A case was registered at Talwandi Sabo police station, and seven persons have been arrested.

The Commission in its notice mentioned that it (commission) has examined the contents of the news report, if true, raises serious issues of violation of human rights. Accordingly, it has issued notices to the Director General of Police, Punjab and the Registrar, Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks.

Bathinda Senior Superintendent of Police Amneet Kondal said that “we will send a factual action taken report. Seven accused have already been arrested in the case, and efforts are being made to arrest the remaining two accused, who are at large”.

**PTI**

## **NHRC seeks report on child abuse by imam of mosque near Roorkee in Uttarakhand**

<https://www.ptinews.com/story/national/nhrc-seeks-report-on-child-abuse-by-imam-of-mosque-near-roorkee-in-uttarakhand/2863819>

DEHRADUN: (Aug 28) The National Human Rights Commission has taken suo motu cognisance of a media report on the alleged sexual abuse of a seven-year-old boy by the imam of a mosque in the Jhabreda area near Roorkee recently and issued notices to the Haridwar district authorities seeking a detailed report on the matter.

The boy had gone to the mosque to take tuition from the imam, who allegedly took him to a room forcefully and committed the heinous act.

## Times of India

### Zimbabwe student's killing in Punjab: National Human Rights Commission panel seeks report from DGP, varsity

<https://timesofindia.indiatimes.com/city/chandigarh/zimbabwe-students-killing-in-punjab-national-human-rights-commission-panel-seeks-report-from-dgp-varsity/articleshowprint/123571986.cms?val=3728>

Aug 29, 2025, 12.52 AM IST

Bathinda: The National Human Rights Commission (NHRC), taking suo motu cognisance of media reports about the death of a Zimbabwean student, has issued a notice to the Punjab director general of police (DGP) and the registrar of Guru Kashi University, seeking a detailed report in two weeks.

Ziweya Leeroy (22), pursuing a BSc (radiology and imaging technology) since 2023 at Guru Kashi University in Talwandi Sabo town of Bathinda, had an altercation with university guard Dilpreet Singh on Aug 12. Dilpreet, along with his accomplices, made a murderous attack on Leeroy outside the university with sharp-edged weapons on Aug 13. With serious head injuries, Dilpreet was admitted to AIIMS, Bathinda, where Leeroy succumbed to injuries on Aug 21.

A case was registered at Talwandi Sabo police station, and seven persons were arrested.

The commission, in its notice, mentioned that it had examined the contents of the news report, which, if true, raised serious issues of violation of human rights. It has since issued notices to the director general of police, Punjab, and the registrar of Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks.

Bathinda senior superintendent of police (SSP) Amneet Kondal said, "We will send a factual action-taken report. Seven accused have already been arrested in the case, and efforts are being made to arrest the remaining two accused, who are at large."



## Hindustan Times

### NHRC chief calls for stronger monitoring mechanisms to stop ragging in various manifestations

<https://www.hindustantimes.com/india-news/nhrc-chief-calls-for-stronger-monitoring-mechanisms-to-stop-ragging-in-various-manifestations-101756408799219-amp.html>

Aug 29, 2025 12:49 am IST

New Delhi, Establishment of wellness and inclusion centres, annual anti-ragging reports from institutions with evidence and accountability measures, and no closure of complaints without the approval of a district administration were among the slew of measures proposed to curb ragging in academic campuses during a NHRC-led session here.

Chairing the discussion, National Human Rights Commission chairperson Justice V Ramasubramanian "expressed concern" over the prevailing practice of ragging in higher educational institutions.

Despite the abundance of laws, statutes, committees and regulations such as the 2001 guidelines, the R K Raghavan Committee and the 2009 UGC Regulations, he noted that enforcement remains "a major challenge," according to a statement issued by the rights panel on Thursday.

The NHRC chief called for "stronger monitoring mechanisms to stop ragging in its various manifestations."

He emphasised the need to enforce statutes, "greater sensitivity" in handling complaints and "strict anonymity" for complainants to ensure victims' protection and justice.

With active participation of various stakeholders in the discussions, suggestions that emerged include display of the UGC's 24x7 anti-ragging helpline on every institution's website; immediate mandatory reporting to police; representation of SC/ST/OBC/minorities in anti-ragging committees; and ensuring victim safety and protection post reporting, according to NHRC.

Other suggestions include regular audits, surprise checks, CCTV surveillance and police visits to campuses; establishing wellness and inclusion centres with trained mental health professionals; no closure of complaints without the approval of the district administration; and annual anti-ragging reports from institutions with evidence and accountability measures.

Besides, the decision architecture needs to be changed by "emphasising the 'nudge technique' by Richard Thaler to subliminally change people's mindset for preventing ragging," it added.

Other suggestions that emerged were encouraging anonymous complaints of ragging; recognition of "ragging-free campuses as a best practice"; parental involvement in complaint cases; and collaboration between NHRC, NALSA and UGC, it said.

## Devdiscourse

### National Human Rights Commission Investigates Harrowing Case of Child Abuse

<https://www.devdiscourse.com/article/law-order/3606692-national-human-rights-commission-investigates-harrowing-case-of-child-abuse>

28-08-2025 18:47 IST

The National Human Rights Commission is probing the alleged sexual abuse of a seven-year-old by a mosque imam in Roorkee. Notices have been sent to Haridwar authorities demanding answers within two weeks. The imam faces charges under the POCSO Act and criminal intimidation.

The National Human Rights Commission has launched an investigation into the alleged sexual abuse of a seven-year-old boy by a mosque imam in Roorkee, as reported by media outlets.

After the boy confided in his family, the incident prompted action from the Haridwar district authorities. The NHRC has demanded a detailed report within two weeks.

The accused imam has been charged under the POCSO Act and criminal intimidation, facing judicial custody following a local court's decision.

## The Week

### NHRC sends notice to Jaipur police chief government over woman's death in hospital

<https://www.theweek.in/wire-updates/national/2025/08/29/des145-nhrc-rj-hospital-death.html>

August 29, 2025 01:05 IST PTI

New Delhi, Aug 28 (PTI) The NHRC on Thursday said it has taken suo moto cognisance of an August 22 media report that said a 26-year-old woman died allegedly due to medical negligence in Jaipur.

The report said the woman died after delivery at the Women Hospital attached to the SMS Medical College in the Rajasthan capital, it said.

"Reportedly, the family members of the woman have alleged that neither the hospital staff nor the doctors took care of her, even as she was profusely bleeding and writhing in pain after the surgery. They did not even allow the family members to meet her or to shift her from the ward to the ICU," said the National Human Rights Commission.

The commission said it has sent notices to the state's chief secretary and the commissioner of police of Jaipur, seeking a detailed report on the matter in two weeks.

According to the media report, carried on August 22, the woman came walking to the SMS Medical College and was admitted to its Women Hospital wing, where she was operated upon for delivery on August 19, the NHRC said.

The victim suffered excessive bleeding throughout the night and died the next morning.

The principal of the SMS Medical College termed the incident "serious," according to reports.

The NHRC said the principal said the matter will be investigated and action will be taken against the guilty.

**ANI**

## **NHRC takes suo motu cognisance of alleged sexual abuse of a minor in Uttarakhand mosque**

<https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-alleged-sexual-abuse-of-a-minor-in-uttarakhand-mosque20250828165110/>

Aug 28, 2025 16:51 IST

New Delhi [India], August 28 (ANI): The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report detailing the alleged sexual abuse of a seven-year-old boy by an Imam at a mosque in the Jhabreda area of Roorkee district, Uttarakhand.

NHRC communication stated that the incident reportedly occurred on August 20, 2025, when the child had gone to the mosque for religious studies.

The NHRC, expressing concern over the serious violation of the child's human rights, has issued notices to the District Magistrate and the Superintendent of Police in Roorkee, requesting a detailed report within two weeks.

According to the media report published on August 22, the Imam allegedly took the boy to his room by force and committed the assault. He then threatened the child with harm if he disclosed the incident. Upon returning home, the boy informed his family, who subsequently went to confront the Imam at the mosque. However, the accused had already fled the premises.

The police later arrested the Imam from a nearby village while he was attempting to escape. The accused, a 32-year-old man, had been serving as the Imam of the mosque for several years and was known to teach religious studies to children in the village. A case has been registered against him under the relevant sections of the Protection of Children from Sexual Offences (POCSO) Act, and he is currently in police custody.

The Commission emphasised that safeguarding the rights and dignity of children must remain a top priority, and it awaits the official reports from the concerned authorities to determine further action. (ANI)

## SCC Online

### NHRC takes suo motu cognizance of Zimbabwean student's death following assault in Punjab

<https://www.sconline.com/blog/post/2025/08/28/nhrc-takes-suo-motu-cognizance-zimbabwean-student-death-in-punjab/>

August 28, 2025

The Zimbabwean student succumbed to his injuries after being assaulted by group of people in Bathinda, Punjab.

National Human Rights Commission: On 27-08-2025, the National Human Rights Commission ('NHRC') took suo motu cognizance of reported death of a Zimbabwean student in Bathinda, Punjab. According to the report, the student was allegedly assaulted by a group of people and later succumbed to his injuries at AIIMS, Bathinda, on 21-09-2025. He was a graduation student at Guru Kashi University, Talwandi Sabo Town. He had a prior altercation with a security guard a day before he was assaulted by him and his accomplices on 13-08-2025. An FIR has been registered in the case.

The NHRC observed that the contents of the news report, if true, raise serious issues of violation of human rights. Consequently, it issued notices to the Director General of Police, Punjab, and the Registrar, Guru Kashi University, Bathinda, calling for a detailed report on the matter within two weeks.

## News on Air

### NHRC issues notice to Rajasthan Chief Secretary over death of woman due to medical negligence

<https://www.newsonair.gov.in/nhrc-issues-notice-to-rajasthan-chief-secretary-over-death-of-woman-due-to-medical-negligence/>

August 28, 2025 5:31 PM

The National Human Rights Commission has issued notices to the state Chief Secretary and the Commissioner of Police of Rajasthan over the reported death of a 26-year-old woman. Taking suo motu cognizance of media reports, the commission has sought a detailed report within two weeks. It said that the woman died due to medical negligence after delivery at the Women Hospital attached to the SMS Medical College.

## Hindustan Times

### NHRC issues notice to DM, SP of Barmer in Rajasthan over branding of students with iron rod

<https://www.hindustantimes.com/india-news/nhrc-issues-notice-to-dm-sp-of-barmer-in-rajasthan-over-branding-of-students-with-iron-rod-101756405934309.html>

Aug 29, 2025 12:02 am IST PTI

New Delhi, The NHRC on Thursday said it has issued notice to the Barmer administration over reports that some students were allegedly branded with a hot iron rod by their teacher at a hostel inside a temple complex in the Rajasthan district.

Reportedly, the video of the incident also went viral on social media, the National Human Rights Commission said.

The human rights body said it has taken "suo motu cognisance of a media report that a teacher, annoyed with the bedwetting by some students, branded them with a hot iron rod at a hostel inside a temple complex in Barmer district".

The NHRC has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the district magistrate and the superintendent of police of Barmer, seeking a detailed report within two weeks, including the health status of the victim students.

According to the media report, carried on August 22, one of the injured boys reached his home and reported the matter to his family, after which the villagers gathered in large numbers to protest, the commission said.

In another statement, the NHRC said it has taken suo motu cognisance of a media report that about 18 students at a government school in Bihar were allegedly subjected to "corporal punishment" by their teacher after locking them inside a room in Haflaganj area of Katihar district on August 21.

"Their ordeal stopped when some parents raised the alarm while visiting the premises in connection with some work," it said.

The commission has observed that the content of the news report, if true, raises serious issues of violation of the human rights of the students.

Therefore, it has issued notices to the state's chief secretary and the superintendent of police of Katihar, seeking a detailed report in two weeks.



According to the media report, also carried on August 22, several villagers gathered at the school and started protesting. Sensing trouble, all the male teachers fled the school. The police also reached the spot, it added.

## One India

### NHRC Issues Notice to Barmer Officials Over Allegations of Student Branding with Iron Rod

<https://www.oneindia.com/india/nhrc-issues-notice-barmer-students-branding-011-7844019.html>

Friday, August 29, 2025, 0:21 IST Krishna Kripa

The NHRC has taken action against Barmer officials following reports of students branded with a hot iron rod by a teacher. The commission seeks a detailed report on the incident and the health status of the affected students.

The National Human Rights Commission (NHRC) has taken action following reports of students being mistreated in Barmer, Rajasthan. Allegedly, a teacher branded students with a hot iron rod at a hostel within a temple complex. This incident was reportedly captured on video and circulated on social media. The NHRC has issued notices to the district magistrate and superintendent of police in Barmer, demanding a detailed report within two weeks.

According to an August 22 media report, one injured student informed his family, prompting villagers to gather in protest. The NHRC noted that if the news report is accurate, it highlights significant human rights violations. The commission is particularly concerned about the health status of the affected students and has requested this information in the report.

#### Human Rights Concerns in Bihar

In a separate incident, the NHRC has also addressed reports from Bihar's Katihar district. On August 21, around 18 students at a government school were allegedly subjected to corporal punishment by their teacher. The teacher reportedly locked them inside a room in Haflaganj area. Parents visiting the school for other matters raised the alarm, ending the students' ordeal.

The NHRC has expressed concern over these allegations, stating that if true, they represent serious human rights violations against the students. Consequently, notices have been sent to Bihar's chief secretary and Katihar's superintendent of police. They are required to provide a comprehensive report within two weeks.

#### Community Reactions and Police Involvement

The media report from August 22 also mentioned that villagers gathered at the Bihar school to protest against the alleged mistreatment. In response to the growing unrest,

all male teachers reportedly fled the premises. Police were dispatched to the scene to manage the situation.

Both incidents have drawn significant attention due to their serious nature and potential human rights implications. The NHRC's involvement underscores the importance of addressing such issues promptly and ensuring accountability for those responsible.

The NHRC continues to monitor these situations closely, emphasising its commitment to safeguarding human rights across India. The outcomes of these investigations will be crucial in determining further actions and ensuring justice for the affected students.

## Indian Express

### NHRC seeks report on death of gang rape victim in UP's Ghaziabad

<https://indianexpress.com/article/cities/delhi/nhrc-report-death-gang-rape-victim-up-ghaziabad-10215661/>

August 28, 2025 09:53 AM IST

The Ghaziabad police said the woman was found dead at her home on August 21, three days after she was allegedly gangraped.

The National Human Rights Commission (NHRC) Wednesday took suo motu cognisance, and sought a detailed report from the Uttar Pradesh Police and Ghaziabad district magistrate over the alleged suicide of a 23-year-old hearing and speech-impaired Dalit woman who was gangraped last week.

The Commission stated in its statement that the report should be submitted within two weeks, and should include the status of the investigation and compensation, if any, granted to the victim's family.

"The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report that a speech and hearing impaired gang rape victim was found dead at her house in Ghaziabad district, Uttar Pradesh, on 21st August, 2025. Reportedly, she was subjected to gang rape by two men in the Loni area of the district on 18th August, 2025," read the statement.

In its statement, NHRC stated that if the reported media coverage of the incident were true, it would raise serious concerns about human rights violations. "Therefore, it has issued notices to the Director General of Police (DGP), Uttar Pradesh, and the District Magistrate, Ghaziabad, calling for a detailed report on the matter within two weeks," read the statement.

The woman was found dead in the early hours of August 21 at her home, three days after she was gangraped. She was undergoing treatment at the Institute of Human Behaviour and Allied Sciences in Delhi.

After registering a First Information Report (FIR), the Ghaziabad police arrested two men the same day she was found dead. They were nabbed following a shootout, after the police traced them using CCTV footage, and were identified as Rohit, 31, and Vir Singh Bhola, 53.

On Wednesday, Surendra Nath Tiwari, Deputy Commissioner of Police, Ghaziabad (Rural), told The Indian Express that the two men have been sent to judicial custody.

“They admitted to raping her, and said they were under the influence of alcohol,” Tiwari said.

Tiwari said the men belonged to the same village, and knew each other. “When they saw the victim last Monday evening, they called her. She didn’t respond. They felt that the girl could neither speak nor hear, and then took her nearly 250 metres away to a secluded area and raped her at a tube well,” he added.

## Hindu

### NHRC takes suo motu cognisance of death of gang rape victim in Ghaziabad

<https://www.thehindu.com/news/national/uttar-pradesh/nhrc-takes-suo-motu-cognisance-of-death-of-gang-rape-victim-in-ghaziabad/article69983340.ece>

August 28, 2025 11:43 am IST

NHRC issued notices to the Director General of Police (DGP) of Uttar Pradesh and the District Magistrate of Ghaziabad, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report on the death of a speech-and hearing-impaired gang rape victim at her home in Uttar Pradesh's Ghaziabad, on August 21.

Reportedly, she was subjected to gang rape by two men in the Loni area of the district on 18th August, 2025. The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police (DGP) of Uttar Pradesh and the District Magistrate of Ghaziabad, calling for a detailed report on the matter within two weeks.

The report is expected to include the status of the investigation and compensation, if any, granted to the victim's family. According to the media report carried on 22nd August, 2025, the victim was undergoing treatment at the Institute of Human Behaviour and Allied Sciences, Delhi.

The two alleged perpetrators have been arrested, who had abducted her when she was walking alone on an isolated stretch and sexually assaulted her.

#### NHRC concerned on death of foreign student

Earlier in the day, the NHRC took suo motu cognisance of media reports on the death of a 22-year-old Zimbabwean student, who succumbed to injuries at AIIMS Bathinda after being allegedly assaulted by a group of men in Punjab's Bathinda district.

The victim, identified as Ziweya Leeroy, was pursuing graduation at Guru Kashi University in Talwandi Sabo town. According to reports, Leeroy was allegedly attacked on August 13, 2025, following an altercation with a security guard at the university. Police said Leeroy was assaulted by the guard, identified as Dilpreet Singh, along with eight others. He had been undergoing treatment at AIIMS Bathinda but died on August 21, 2025.

An FIR has been registered in the case. Taking note of the incident, the NHRC observed that the reported facts, if true, raise serious concerns regarding the violation of human rights and the safety of foreign students studying in India. The Commission has issued notices to the Director General of Police, Punjab, and the Registrar of Guru Kashi University, seeking a detailed report within two weeks. The NHRC has asked the authorities to provide information on the circumstances leading to the assault, the action taken against the accused, and the measures being implemented to ensure the safety of international students on campus.

**PTI**

## **NHRC sends notice to Jaipur police chief, government over woman's death in hospital**

<https://www.ptinews.com/story/national/nhrc-sends-notice-to-jaipur-police-chief,-government-over-woman's-death-in-hospital/2865082>

NEW DELHI: (Aug 28) The NHRC on Thursday said it has taken suo moto cognisance of an August 22 media report that said a 26-year-old woman died allegedly due to medical negligence in Jaipur.

The report said the woman died after delivery at the Women Hospital attached to the SMS Medical College in the Rajasthan capital, it said.

"Reportedly, the family members of the woman have alleged that neither the hospital staff nor the doctors took care of her, even as she was profusely bleeding and writhing in pain after the surgery. They did not even allow the family members to meet her or to shift her from the ward to the ICU," said the National Human Rights Commission.



## Hans India

### NHRC seeks report on woman's death post delivery in Jaipur hospital

<https://www.thehansindia.com/news/national/nhrc-seeks-report-on-womans-death-post-delivery-in-jaipur-hospital-1001225>

28 Aug 2025 6:39 PM IST

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 26-year-old woman allegedly died due to medical negligence after delivery at the Women's Hospital attached to the SMS Medical College in Jaipur on August 21.

According to the media report, the woman came walking to the SMS Medical College and was admitted to its Women Hospital wing for delivery.

The woman was admitted for delivery on August 19 and underwent Cesarean surgery.

Family members have alleged that despite excessive bleeding and severe pain, the hospital staff and doctors failed to provide proper care. They further claimed that the deceased was neither shifted to the ICU nor allowed to be seen by her family, following which she died the next morning.

Taking note of the incident, the Commission observed that the contents of the report, if true, raise serious concerns of human rights violations of the woman.

The NHRC has issued notices to the Rajasthan Chief Secretary and the Jaipur Commissioner of Police, seeking a detailed report on the matter within two weeks.

Meanwhile, the Principal of SMS Medical College has termed the incident serious, stating that an enquiry will be conducted and action taken against those found negligent.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

## Medical Dialogues

### NHRC Seeks Detailed Report From Chief Secretary, DGP, Maharashtra On Palghar Gas Leak Matter

<https://medicaldialogues.in/news/industry/pharma/nhrc-seeks-detailed-report-from-chief-secretary-dgp-maharashtra-on-palghar-gas-leak-matter-154186>

28 Aug 2025 3:35 PM Ruchika Sharma

New Delhi: The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that four workers died and two were injured after inhaling Nitrogen gas that leaked at a pharmaceutical manufacturing unit located in Boisar Industrial Estate of Tarapur, Palghar district, Maharashtra. At the time of the incident, 36 workers were present.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the DGP, Maharashtra, calling for a detailed report on the matter within two weeks.

The report is expected to include the status of the investigation, compensation, if any, provided to the next of kin of the deceased and the health of the injured workers.

According to the media report, carried on 22nd August, 2025, the district authorities have initiated an enquiry into the incident to determine the cause of the gas leak and assess if there were any safety lapses.

Meanwhile, as reported last week by Medical Dialogues, the Police have registered a case against four senior employees of Medley Pharmaceuticals. The case has been registered under Section 105 of the Bharatiya Nyaya Sanhita (BNS), which concerns “culpable homicide not amounting to murder”.

Chief of Palghar district disaster management cell, Vivekanand Kadam, told PTI that gas leaked from the nitrogen reaction tank at the pharma company between 2.30 pm and 3 pm, seriously affecting six workers.

"The six workers were rushed to Shinde hospital, where four of them - Kalpesh Raut (43), Bengali Thakur (46), Dheeraj Prajapati (31), and Kamlesh Yadav (31) died around 6.15 pm.

## SCC Online

### NHRC seeks report from UP Officials on reported gang rape and death of speech and hearing-impaired woman in Ghaziabad

<https://www.scconline.com/blog/post/2025/08/28/nhrc-suo-motu-cognizance-speech-hearing-impaired-gang-rape-victims-death/>

August 28, 2025 Sonali Ahuja

The NHRC sought a detailed report from DGP, UP, and DM, Ghaziabad, on the matter within two weeks

National Human Rights Commission: On 27-08-2025, the National Human Rights Commission ('NHRC') took suo motu cognizance of the reported gang rape and death of a speech and hearing-impaired woman in Ghaziabad, Uttar Pradesh.

As per the media report, a speech and hearing-impaired gang rape victim was found dead at her house in Ghaziabad on 21-08-2025. Reportedly, she was subjected to gang rape by two men in the Loni area when she was walking alone on an isolated stretch of road, on 18-08-2025, and was undergoing treatment at the Institute of Human Behaviour and Allied Sciences, Delhi. Furthermore, the two alleged perpetrators have been arrested.

The NHRC stated that if the contents of the news report were true, it raised serious issues of human rights violations. Therefore, the NHRC issued notices to the Director General of Police (DGP), Uttar Pradesh, and the District Magistrate, Ghaziabad, calling for a detailed report on the matter, including status of the investigation and compensation, if any, granted to the victim's family, within two weeks.

## First India

### NHRC takes suo motu cognisance of alleged sexual abuse of a minor in Uttarakhand mosque

<https://firstindia.co.in/news/delhi/nhrc-takes-suo-motu-cognisance-of-alleged-sexual-abuse-of-a-minor-in-uttarakhand-mosque>

28 Aug-2025 17:04 PM

New Delhi : The National Human Rights Commission (NHRC) of India has taken suo motu cognisance of a media report detailing the alleged sexual abuse of a seven-year-old boy by an Imam at a mosque in the Jhabreda area of Roorkee district, Uttarakhand.

NHRC communication stated that the incident reportedly occurred on August 20, 2025, when the child had gone to the mosque for religious studies.

The NHRC, expressing concern over the serious violation of the child's human rights, has issued notices to the District Magistrate and the Superintendent of Police in Roorkee, requesting a detailed report within two weeks.

According to the media report published on August 22, the Imam allegedly took the boy to his room by force and committed the assault. He then threatened the child with harm if he disclosed the incident. Upon returning home, the boy informed his family, who subsequently went to confront the Imam at the mosque. However, the accused had already fled the premises.

The police later arrested the Imam from a nearby village while he was attempting to escape. The accused, a 32-year-old man, had been serving as the Imam of the mosque for several years and was known to teach religious studies to children in the village. A case has been registered against him under the relevant sections of the Protection of Children from Sexual Offences (POCSO) Act, and he is currently in police custody.

The Commission emphasised that safeguarding the rights and dignity of children must remain a top priority, and it awaits the official reports from the concerned authorities to determine further action.

## Amar Ujala

**Bihar News: सरकारी स्कूल में बच्चों को कमरे में बंद कर शिक्षक ने की पिटाई, NHRC ने लिया संज्ञान; जानें**

<https://www.amarujala.com/bihar/purnea/bihar-nhrc-took-cognizance-of-the-case-of-a-teacher-beating-children-after-locking-them-in-a-room-in-katihar-2025-08-28>

Thu, 28 Aug 2025 02:30 PM IST Shabahat Husain

Bihar: बताया जा रहा है कि NHRC ने इस घटना को छात्रों के मानवाधिकारों का गंभीर उल्लंघन मानते हुए बिहार सरकार के मुख्य सचिव और कटिहार के पुलिस अधीक्षक को नोटिस जारी किया है। आयोग ने दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के निर्देश दिए हैं।

बिहार के कटिहार जिले के हफलागंज क्षेत्र में सरकारी स्कूल में घटी चौंकाने वाली घटना ने सबको हैरान कर दिया है। बताया जा रहा है कि एक शिक्षक ने करीब 18 छात्रों को कमरे में बंद कर बेरहमी से पीटा। यह मामला सामने आने के बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लेते हुए राज्य सरकार से रिपोर्ट तलब की है।

मामला 21 अगस्त, 2025 का है। मीडिया रिपोर्ट के अनुसार, बच्चों की परेशानी तब खत्म हुई जब कुछ अभिभावक किसी कार्यवश स्कूल पहुंचे और शोरगुल सुनकर दरवाजा खुलवाया। इसके बाद पूरे गांव में आक्रोश फैल गया और बड़ी संख्या में ग्रामीण स्कूल पहुंचकर प्रदर्शन करने लगे।

स्थिति बिगड़ते देख सभी पुरुष शिक्षक मौके से फरार हो गए। वहीं, पुलिस को भी घटनास्थल पर पहुंचना पड़ा। NHRC ने इस घटना को छात्रों के मानवाधिकारों का गंभीर उल्लंघन मानते हुए बिहार सरकार के मुख्य सचिव और कटिहार के पुलिस अधीक्षक को नोटिस जारी किया है। आयोग ने दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के निर्देश दिए हैं।

## Navbharat Times

**उत्तराखंड: 7 साल के बच्चे के साथ मस्जिद के इमाम ने किया गलत काम, NHRC ने डीएम और एसपी को भेजा नोटिस**

<https://navbharattimes.indiatimes.com/state/uttarakhand/haridwar-rishikesh/uttarakhand-haridwar-mosque-imam-did-wrong-thing-with-7-year-old-boy-nhrc-sent-notice-to-dm-and-sp/articleshow/123562304.cms>

28 Aug 2025, 4:17 pm Ajayendra Rajan Shukla

NHRC News: उत्तराखंड के रुड़की में एक मस्जिद के इमाम द्वारा 7 वर्षीय लड़के के यौन शोषण के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। आयोग ने हरिद्वार के जिला मजिस्ट्रेट और पुलिस अधीक्षक से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

हरिद्वार: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तराखंड के रुड़की में एक मस्जिद में एक इमाम द्वारा 7 वर्षीय लड़के का यौन शोषण के मामले में स्वतः संज्ञान लिया है। बताया जा रहा है कि पीड़ित लड़का मस्जिद में पढ़ने गया था। आयोग ने इस संबंध में हरिद्वार के जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की है।

आयोग के अनुसार 22 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, अपराधी लड़के को जबरदस्ती अपने कमरे में ले गया और उसके साथ जघन्य कृत्य किया। उसने पीड़ित को घटना के बारे में किसी को बताने पर जान से मारने की धमकी भी दी। बच्चे ने घर पहुंचकर अपने परिवार को घटना की जानकारी दी।

दरअसल झबरेड़ा में एक मस्जिद के इमाम को पिछले दिनों गिरफ्तार किया गया। उस पर 7 साल के एक बच्चे के साथ गलत काम करने का आरोप है। बच्चा इमाम के पास धार्मिक शिक्षा लेने आया था। पुलिस ने आरोपी के खिलाफ पॉक्सो एक्ट के तहत मामला दर्ज किया है और उसे हिरासत में ले लिया है।

32 साल का एक शख्स झबरेड़ा पुलिस स्टेशन इलाके के एक गांव में मस्जिद का इमाम था। इमाम होने के साथ ही वह गांव के कुछ बच्चों को मस्जिद में धार्मिक शिक्षा भी देता था। इस दौरान 7 साल का एक बच्चा उससे पढ़ने आया। इमाम उसे अपने कमरे में ले गया और उसके साथ गलत काम किया। बच्चे ने घर जाकर अपने परिवार वालों को यह बात बताई। जब परिवार वाले आरोपी से मिलने मस्जिद गए, तो वह भाग चुका था। बाद में, पुलिस ने उसे पास के एक गांव से पकड़ लिया।

पीड़ित के परिवार के एक सदस्य ने बताया कि बच्चे के पिता दिहाड़ी मजदूर हैं और यह उनका इकलौता बच्चा है। बच्चे के पिता की शिकायत पर, पुलिस ने आरोपी इमाम के खिलाफ बीएनएस की धारा 351-2 (आपराधिक धमकी) और पॉक्सो एक्ट की उचित धाराओं के तहत मामला दर्ज किया है।

मामले में एसपी देहात एस.सी. सुयाल ने बताया, "हमने उसे गिरफ्तार कर लिया और स्थानीय अदालत में पेश किया, जहां से उसे न्यायिक हिरासत में भेज दिया गया है।"

## Jagran

### बठिंडा में जिम्बाब्वे के छात्र की हत्या मानवाधिकार आयोग सख्त, पंजाब पुलिस को भेजा नोटिस

<https://www.jagran.com/punjab/bhatinda-nhrc-seeks-report-on-zimbabwe-student-murder-in-bhatinda-from-punjab-police-24028199.html>

Thu, 28 Aug 2025 06:06 PM (IST) Anku Chahar

राष्ट्रीय मानवाधिकार आयोग ने गुरु काशी यूनिवर्सिटी में जिम्बाब्वे के छात्र ज़िविया लीराय की हत्या का संज्ञान लिया है। आयोग ने पंजाब पुलिस के डीजीपी और यूनिवर्सिटी के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। आरोप है कि सुरक्षा गार्ड और उसके साथियों ने छात्र पर हमला किया था जिससे उसकी मौत हो गई।

जागरण संवाददाता, बठिंडा। तलवंडी साबो स्थित गुरु काशी यूनिवर्सिटी में बीएससी की पढ़ाई कर रहे जिम्बाब्वे के छात्र ज़िविया लीराय की हत्या के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है।

आयोग ने पंजाब पुलिस के डीजीपी और गुरु काशी यूनिवर्सिटी तलवंडी साबो के रजिस्ट्रार को नोटिस जारी कर दो सप्ताह के भीतर पूरे मामले की विस्तृत रिपोर्ट देने की हिदायत दी है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि जिम्बाब्वे के एक छात्र ज़िविया लीराय पर यूनिवर्सिटी के सुरक्षा गार्ड ने अपने सात-आठ साथियों के साथ मिलकर बीती 12 अगस्त को जानलेवा हमला कर दिया।

वो गंभीर रूप से घायल हो गया। उसकी बीती 21 अगस्त 2025 को बठिंडा एम्स में इलाज के दौरान मौत हो गई। जिसके चलते आयोग ने मानवाधिकारों के उल्लंघन का गंभीर मामला मानते हुए पुलिस महानिदेशक पंजाब और रजिस्ट्रार गुरु काशी यूनिवर्सिटी तलवंडी साबो बठिंडा को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट देने के आदेश दिए हैं।

ज़िम्बाब्वे के छात्र पर गुरु काशी विश्वविद्यालय के सुरक्षा गार्ड व आरोपित दिलप्रीत सिंह ने अपने साथियों के साथ मिलकर हमला किया था।

उन्होंने बताया कि बीती 12 अगस्त 2025 को गुरु काशी यूनिवर्सिटी में कार चेक करते समय आरोपित दिलप्रीत सिंह ने उक्त जिम्बाब्वे के छात्र लीराय के साथ किसी बात को लेकर कहासुनी हो गई थी।

जिसके चलते आरोपित दिलप्रीत सिंह निवासी गांव हस्सू जिला सिरसा हरियाणा ने अपने साथी व आरोपित लवप्रीत सिंह निवासी गांव हस्सू जिला सिरसा, हरियाणा, मंगू सिंह और मनप्रीत सिंह निवासी गांव फतेहगढ़ नौ आबाद के साथ मिलकर उक्त छात्र पर लाठी-डंडों और बेसबॉल और तेजधार हथियारों से हमला कर दिया।



जब वो गंभार रूप से घायल हो गया तो वे उसे छोड़कर फरार हो गए। इंस्पेक्टर ने बताया कि सभी आरोपित स्कोडा कार नंबर-डीएल-8सीएल-5977 में आए थे।

जब उक्त सुरक्षा गार्ड और उसके साथियों ने जिम्बाब्वे के छात्र को गंभीर रूप से घायल करने के बाद भागने की कोशिश की, तो उनकी कार सड़क किनारे एक पेड़ से टकरा गई थी।

## One India

**एनएचआरसी ने छात्रों को लोहे की रॉड से दागने के आरोपों पर बाड़मेर के अधिकारियों को नोटिस जारी किया**

<https://hindi.oneindia.com/news/india/nhrc-issues-notice-barmer-students-branding-011-1373277.html>

Friday, August 29, 2025, 0:10 [IST]

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राजस्थान में एक मंदिर परिसर के भीतर एक छात्रावास में एक शिक्षक द्वारा छात्रों को गर्म लोहे की छड़ से दागने के आरोपों के बाद बाड़मेर प्रशासन को नोटिस जारी किया है। यह घटना, जो कथित तौर पर सोशल मीडिया पर वायरल हुई थी, ने NHRC को मीडिया रिपोर्ट का स्वतः संज्ञान लेने के लिए प्रेरित किया है।

NHRC ने इस बात पर चिंता व्यक्त की है कि यदि आरोप सही साबित होते हैं तो मानवाधिकारों का उल्लंघन हो सकता है। बाड़मेर के जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस भेजे गए हैं, जिसमें दो सप्ताह के भीतर एक व्यापक रिपोर्ट मांगी गई है। इस रिपोर्ट में प्रभावित छात्रों की स्वास्थ्य स्थिति शामिल होनी चाहिए। यह घटना तब सामने आई जब घायल लड़कों में से एक ने अपने परिवार को जानकारी दी, जिसके बाद ग्रामीणों ने बड़े पैमाने पर विरोध प्रदर्शन किया।

एक अलग मामले में, NHRC ने बिहार से एक और मीडिया रिपोर्ट का भी स्वतः संज्ञान लिया है। इस रिपोर्ट में आरोप लगाया गया है कि कटिहार जिले के एक सरकारी स्कूल में 18 छात्रों को उनके शिक्षक द्वारा शारीरिक दंड दिया गया था। शिक्षक ने कथित तौर पर उन्हें 21 अगस्त को हाफलागंज क्षेत्र में एक कमरे में बंद कर दिया था।

यह पीड़ा तब समाप्त हुई जब कुछ माता-पिता, जो अन्य मामलों के लिए स्कूल गए थे, ने शोर मचाया। NHRC ने नोट किया है कि यह घटना भी मानवाधिकारों के उल्लंघन के बारे में गंभीर चिंताएँ बढ़ाती है। नतीजतन, राज्य के मुख्य सचिव और कटिहार के पुलिस अधीक्षक को नोटिस जारी किए गए हैं, जिसमें दो सप्ताह के भीतर एक विस्तृत रिपोर्ट की मांग की गई है।

**समुदाय की प्रतिक्रियाएँ**

दोनों घटनाओं के बाद, समुदाय की ओर से महत्वपूर्ण प्रतिक्रियाएँ आईं। बाड़मेर में, ग्रामीणों ने दागने की घटना के बारे में जानने के बाद विरोध प्रदर्शन किया। इसी तरह, कटिहार में, ग्रामीणों ने स्कूल परिसर में विरोध प्रदर्शन किया, जिससे पुलिस के आने पर पुरुष शिक्षक भाग गए।

NHRC की कार्रवाई शैक्षिक संस्थानों में मानवाधिकारों के उल्लंघन को संबोधित करने और जवाबदेही सुनिश्चित करने की अपनी प्रतिबद्धता को उजागर करती है। दोनों मामले छात्रों को दुर्व्यवहार से बचाने और उनके अधिकारों को बनाए रखने के लिए सख्त उपायों की आवश्यकता पर जोर देते हैं।

## Punjab Kesari

पानी पीने को लेकर बच्चों के बीच हुआ विवाद, टीचर ने स्कूल के कमरे में बंद कर बेरहमी से की पिटाई, अब NHRC ने लिया संज्ञान

<https://bihar.punjabkesari.in/bihar/news/nhrc-took-cognizance-of-the-case-of-teacher-beating-children-in-katihar-2203816>

28 Aug, 2025 06:37 PM Swati Sharma

Patna News: राष्ट्रीय मानव अधिकार आयोग (NHRC) ने बिहार के कटिहार जिले के हफलागंज क्षेत्र में सरकारी स्कूल के एक कमरे में कई छात्रों को बंद कर शिक्षक के द्वारा कथित तौर पर पिटाई किये जाने के मामले को संज्ञान में लेते हुये राज्य के मुख्य सचिव और कटिहार के पुलिस अधीक्षक को नोटिस जारी किया है।

अब NHRC ने लिया संज्ञान

राष्ट्रीय मानवाधिकार आयोग ने इस घटना की मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुये मुख्य सचिव और कटिहार के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट देने को कहा है। आयोग ने कहा कि मीडिया रिपोर्ट से यह जानकारी मिली थी कि 21 अगस्त, 2025 को कटिहार जिले के हफलागंज क्षेत्र में एक सरकारी मध्य विद्यालय के लगभग 18 छात्रों की पिटाई एक शिक्षक के द्वारा बंद कमरे में की गयी थी। स्कूल के आसपास कुछ लोग बच्चों के शोर करने पर वहां पहुंचे और उन्हें मुक्त कराया था। आयोग ने मुख्य सचिव और कटिहार के पुलिस अधीक्षक को जारी किये गये नोटिस में कहा कि है कि यह मानव अधिकार के उल्लंघन का गंभीर मामला है और यदि यह सत्य है तो दो सप्ताह के अंदर विस्तृत रिपोर्ट भेजा जाये।

जानें क्या है पूरा मामला

उल्लेखनीय है कि 22 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, 21 अगस्त को स्कूल में हुयी घटना के बाद वहां आसपास के लोग पहुंचकर विरोध प्रदर्शन किया था। इसके बाद सभी पुरुष शिक्षक स्कूल छोड़कर भाग गये थे। पुलिस भी इस घटना की जानकारी मिलने पर वहां पहुंची थी। सूत्रों से मिली जानकारी के अनुसार कटिहार के मुफ्फसिल थाना क्षेत्र के हलफागंज मध्य विद्यालय में 21 अगस्त को शिक्षक फहीमुद्दीन ने पानी पीने के विवाद में बच्चों की पिटाई कर दी थी। यह घटना उस समय हुयी जब बच्चे स्कूल में बच्चों के बीच पानी पीने को लेकर विवाद के बाद शिक्षक मो.फहीमुद्दीन ने छात्रों को कमरे में बंद कर पिटाई की थी। इस संबंध में मुफ्फसिल थानाध्यक्ष इंस्पेक्टर शशिरंजन कुमार ने बताया कि इस मामले में अब तक आवेदन अप्राप्त है। उन्होंने बताया कि आवेदन मिलने पर विधि सम्मत कारवाई की जाएगी।

## Amar Ujala

**Roorkee News: बच्चे से दुष्कर्म मामले का राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान**

<https://www.amarujala.com/uttarakhand/roorkee/national-human-rights-commission-took-cognizance-of-the-child-rape-case-roorkee-news-c-5-1-drn1027-775074-2025-08-28>

Thu, 28 Aug 2025 11:15 PM IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद के इमाम पर सात वर्षीय बच्चे से दुष्कर्म के आरोप संबंधी मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। आयोग ने हरिद्वार के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं।

आयोग ने कहा कि यदि रिपोर्ट में वर्णित तथ्य सत्य पाए जाते हैं तो यह पीड़ित बच्चे के मानवाधिकारों का गंभीर उल्लंघन है। 22 अगस्त 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार 20 अगस्त को इमाम ने कथित रूप से बच्चे को जबरदस्ती अपने कमरे में ले जाकर उसके साथ घिनौना कृत्य किया। घटना के बाद आरोपी ने बच्चे को धमकी दी कि वह इस बारे में किसी को बताएगा तो जान से मार दिया जाएगा। घर पहुंचकर बच्चे ने साहस जुटाकर अपने परिवार को पूरी घटना बताई। इसके बाद मामला सामने आया। पुलिस ने रिपोर्ट दर्ज कर आरोपी को गिरफ्तार किया था।

## Yugwarta

**जयपुर मेडिकल कॉलेज में महिला की मौत पर एनएचआरसी ने लिया स्वतः संज्ञान, जवाब तलब**

<https://www.yugwarta.com/Encyc/2025/8/28/NHRC-takes-cognizance-of-the-death-of-a-woman-in-J.html>

28-Aug-2025

नई दिल्ली, 28 अगस्त (हि.स.)। जयपुर के सवाई मानसिंह मेडिकल कॉलेज में 26 साल की एक महिला की मौत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव और जयपुर पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के अंदर जवाब मांगा है।

एनएचआरसी के अनुसार, मीडिया रिपोर्ट से आयोग को जानकारी मिली कि 21 अगस्त को सवाई मानसिंह मेडिकल कॉलेज में एक महिला की प्रसव के बाद डॉक्टरों की कथित लापरवाही से मौत हो गई थी। परिजनों ने अस्पताल प्रशासन पर देखरेख न करने और महिला की गंभीर स्थिति के बावजूद आईसीयू में न ले जाने का आरोप लगाया था। आयोग ने कहा है कि अगर मीडिया रिपोर्ट सही हैं, तो यह पीड़िता के मानवाधिकार हनन का गंभीर मामला है। आयोग ने इस पर तत्काल कार्रवाई सुनिश्चित करने के निर्देश दिए हैं। मेडिकल कॉलेज के प्राचार्य ने घटना को गंभीर बताते कहा कि मामले की जांच की जा रही है और दोषियों के खिलाफ कड़ी कार्रवाई की जाएगी।

उल्लेखनीय है कि 22 अगस्त को प्रकाशित एक रिपोर्ट के अनुसार, पीड़िता खुद चलकर मेडिकल कॉलेज पहुंची थी, जहां उसे भर्ती किया गया। 19 अगस्त को उसका ऑपरेशन हुआ था। परिजनों का आरोप है कि ऑपरेशन के बाद महिला से न तो अस्पताल के कर्मचारियों और न ही डॉक्टरों ने उसकी देखभाल की, जबकि सर्जरी के बाद अधिक खून बहने से उसकी मौत हो गई। अस्पताल प्रशासन ने परिजनों को उससे मिलने या उसे वार्ड से आईसीयू में स्थानांतरित करने की भी अनुमति नहीं दी।

## Janta se Rishta

### रुड़की मस्जिद इमाम पर यौन कुकर्म का आरोप, NHRC ने लिया स्वतः संज्ञान

<https://jantaserishta.com/local/uttarakhand/roorkee-mosque-imam-accused-of-sexual-misconduct-nhrc-takes-suo-motu-cognizance-nhrc--4236553>

29 Aug 2025 12:12 AM Siddhant

Uttarakhand उत्तराखंड: राष्ट्रीय मानवाधिकार आयोग ने उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद के इमाम द्वारा लड़के के साथ यौन कुकर्म के आरोप पर स्वतः संज्ञान लिया है। इस मामले में एनएचआरसी ने जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी की है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झबरेड़ा क्षेत्र में इमाम द्वारा 7 वर्षीय लड़के के यौन कुकर्म संबंधी मामले में रुड़की के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी की है। एनएचआरसी ने इस मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 20 अगस्त को उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद में इमाम द्वारा 7 वर्षीय लड़के के यौन कुकर्म संबंधी मीडिया की एक रिपोर्ट पर स्वतः संज्ञान लिया है। पीड़ित लड़का मस्जिद में पढ़ने गया था।

आयोग ने कहा कि यदि रिपोर्ट सत्य है, तो यह पीड़ित के मानवाधिकार के उल्लंघन का गंभीर मामला है। आयोग ने इस सिलसिले में रुड़की के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की है। 22 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, आरोपी ने लड़के को जबरदस्ती अपने कमरे में ले जाकर उसके साथ घिनौना कृत्य किया। उसने पीड़ित को घटना के बारे में किसी को बताने पर जान से मारने की धमकी भी दी। बच्चे ने घर पहुंचकर अपने परिवार को अपने साथ हुई घटना की जानकारी दी। बता दें कि झबरेड़ा में एक मस्जिद के इमाम को पिछले दिनों गिरफ्तार किया गया। उस पर 7 साल के एक बच्चे के साथ गलत काम करने का आरोप है। बच्चा इमाम के पास धार्मिक शिक्षा लेने आया था। पुलिस ने आरोपी के खिलाफ पॉक्सो एक्ट के तहत मामला दर्ज किया है और उसे हिरासत में ले लिया है।

## The Print

**उत्तराखंड : राष्ट्रीय मानवाधिकार आयोग ने बच्चे के यौन शोषण मामले में रिपोर्ट तलब की**

<https://hindi.theprint.in/india/uttarakhand-national-human-rights-commission-summons-report-in-child-sexual-abuse-case/861392/>

28 August, 2025 09:04 pm IST Ravi Kant

देहरादून, 28 अगस्त (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हाल ही में रुड़की के निकट झबरेड़ा क्षेत्र में एक मस्जिद के इमाम द्वारा सात वर्षीय लड़के के कथित यौन शोषण पर मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए हरिद्वार जिला अधिकारियों को नोटिस जारी कर मामले पर विस्तृत रिपोर्ट मांगी है।

लड़का मस्जिद में इमाम से ट्यूशन लेने गया था, जहां इमाम उसे जबरन एक कमरे में ले गया और उसके साथ घिनौना कृत्य किया। यह घटना 21 अगस्त को हुई थी।

इमाम ने बच्चे को यह बात किसी को बताने पर जान से मारने की धमकी भी दी। हालांकि, घर पहुंचने पर बच्चे ने अपने परिवार को अपनी आपबीती सुनाई।

इस घटना को मानवाधिकार उल्लंघन का गंभीर मामला बताते हुए एनएचआरसी ने हरिद्वार के जिलाधिकारी और पुलिस अधीक्षक (एसपी) को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

हरिद्वार के एसपी (ग्रामीण) एस सी सुयाल ने कहा कि घटना के एक दिन बाद उसके पिता द्वारा दर्ज कराई गई शिकायत के आधार पर इमाम पर यौन अपराधों से बच्चों के संरक्षण (पॉक्सो) अधिनियम और भारतीय न्याय संहिता (बीएनएस) की धारा 351-2 (आपराधिक धमकी) के तहत मामला दर्ज किया गया है।

उन्होंने बताया कि इमाम को स्थानीय अदालत में पेश किया गया, जहां से उसे न्यायिक हिरासत में भेज दिया गया।

## Dainik Bhaskar

**राष्ट्रीय: रुड़की मस्जिद इमाम पर यौन कुकर्म का आरोप, एनएचआरसी ने लिया स्वतः संज्ञान**

<https://www.bhaskarhindi.com/other/news-1179346>

28 Aug 2025 11:57 PM

राष्ट्रीय मानवाधिकार आयोग ने उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद के इमाम द्वारा लड़के के साथ यौन कुकर्म के आरोप पर स्वतः संज्ञान लिया है।

रुड़की, 28 अगस्त (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग ने उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद के इमाम द्वारा लड़के के साथ यौन कुकर्म के आरोप पर स्वतः संज्ञान लिया है।

इस मामले में एनएचआरसी ने जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी की है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झबरेड़ा क्षेत्र में इमाम द्वारा 7 वर्षीय लड़के के यौन कुकर्म संबंधी मामले में रुड़की के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी की है। एनएचआरसी ने इस मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 20 अगस्त को उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद में इमाम द्वारा 7 वर्षीय लड़के के यौन कुकर्म संबंधी मीडिया की एक रिपोर्ट पर स्वतः संज्ञान लिया है। पीड़ित लड़का मस्जिद में पढ़ने गया था।

आयोग ने कहा कि यदि रिपोर्ट सत्य है, तो यह पीड़ित के मानवाधिकार के उल्लंघन का गंभीर मामला है। आयोग ने इस सिलसिले में रुड़की के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की है।

22 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, आरोपी ने लड़के को जबरदस्ती अपने कमरे में ले जाकर उसके साथ घिनौना कृत्य किया। उसने पीड़ित को घटना के बारे में किसी को बताने पर जान से मारने की धमकी भी दी। बच्चे ने घर पहुंचकर अपने परिवार को अपने साथ हुई घटना की जानकारी दी।

बता दें कि झबरेड़ा में एक मस्जिद के इमाम को पिछले दिनों गिरफ्तार किया गया। उस पर 7 साल के एक बच्चे के साथ गलत काम करने का आरोप है। बच्चा इमाम के पास धार्मिक शिक्षा लेने आया था। पुलिस ने आरोपी के खिलाफ पॉक्सो एक्ट के तहत मामला दर्ज किया है और उसे हिरासत में ले लिया है।



## Janta se Rishta

**NHRC ने उत्तराखंड की मस्जिद में नाबालिग के कथित यौन शोषण का स्वतः संज्ञान लिया**

<https://jantaserishta.com/delhi-ncr/nhrc-takes-suo-motu-cognizance-of-alleged-sexual-abuse-of-minor-in-uttarakhand-mosque-4236217>

28 Aug 2025 7:39 PM Gulabi Jagat

New Delhi, नई दिल्ली : भारत के राष्ट्रीय मानवाधिकार आयोग ( एनएचआरसी ) ने उत्तराखंड के रुड़की जिले के झबरेड़ा क्षेत्र में एक मस्जिद में एक इमाम द्वारा सात वर्षीय लड़के के कथित यौन शोषण का विवरण देने वाली एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। एनएचआरसी के संचार में कहा गया है कि यह घटना कथित तौर पर 20 अगस्त, 2025 को हुई थी, जब बच्चा धार्मिक अध्ययन के लिए मस्जिद गया था। एनएचआरसी ने बच्चे के मानवाधिकारों के गंभीर उल्लंघन पर चिंता व्यक्त करते हुए रुड़की के जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

22 अगस्त को प्रकाशित मीडिया रिपोर्ट के अनुसार, इमाम कथित तौर पर लड़के को ज़बरदस्ती अपने कमरे में ले गया और उसके साथ बलात्कार किया। फिर उसने बच्चे को धमकी दी कि अगर उसने घटना के बारे में बताया तो उसे नुकसान पहुँचाया जाएगा। घर लौटने पर, लड़के ने अपने परिवार को इसकी जानकारी दी, जिसके बाद परिवार वाले मस्जिद में इमाम से मिलने गए। हालाँकि, आरोपी पहले ही परिसर से भाग चुका था।

बाद में पुलिस ने इमाम को पास के एक गाँव से उस समय गिरफ्तार कर लिया जब वह भागने की कोशिश कर रहा था। आरोपी, 32 वर्षीय व्यक्ति, कई वर्षों से मस्जिद में इमाम के रूप में कार्यरत था और गाँव में बच्चों को धार्मिक शिक्षा देने के लिए जाना जाता था। उसके खिलाफ यौन अपराधों से बच्चों का संरक्षण ( POCSO ) अधिनियम की संबंधित धाराओं के तहत मामला दर्ज किया गया है और वह फिलहाल पुलिस हिरासत में है।

आयोग ने इस बात पर जोर दिया कि बच्चों के अधिकारों और सम्मान की रक्षा सर्वोच्च प्राथमिकता बनी रहनी चाहिए और आगे की कार्रवाई के लिए संबंधित अधिकारियों से आधिकारिक रिपोर्ट का इंतजार किया जा रहा है।

## News on Air

राष्ट्रीय मानवाधिकार आयोग ने 26 वर्षीय महिला की मौत पर राज्य के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी कि

<https://www.newsonair.gov.in/hi/national-human-rights-commission-issued-notice-to-the-chief-secretary-and-police-commissioner-of-the-state-on-the-death-of-26-year-old-woman/>

अगस्त 28, 2025 4:31

राष्ट्रीय मानवाधिकार आयोग ने 26 वर्षीय एक महिला की कथित मौत के मामले में राज्य के मुख्य सचिव और पुलिस आयुक्त को नोटिस जारी किया है। आयोग ने मीडिया की खबरों पर स्वतः संज्ञान लेते हुए, दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। उसने कहा है कि एसएमएस मेडिकल कॉलेज से संबद्ध महिला अस्पताल में प्रसव के बाद चिकित्सकीय लापरवाही के कारण इस महिला की मृत्यु हुई

## Patrika

**Rajasthan: राष्ट्रीय मानवाधिकार आयोग का एक्शन, सीएस-कमिश्नर को नोटिस, बाड़मेर कलक्टर और एसपी तलब**

<https://www.patrika.com/jaipur-news/national-human-rights-commission-issued-notice-to-jaipur-cs-commissioner-summoned-barmer-collector-and-sp-19900868>

Aug 28, 2025 Rakesh Mishra

एसएमएस मेडिकल कॉलेज से संबद्ध महिला अस्पताल में प्रसव के बाद कथित रूप से चिकित्सकीय लापरवाही के कारण एक 26 वर्षीया महिला की मृत्यु और गर्म लोहे की छड़ से बच्चे को दागने का मामला।

राष्ट्रीय मानवाधिकार आयोग ने राजस्थान समेत देश के चार मामलों में स्वतः संज्ञान लिया है। राजस्थान के जयपुर एसएमएस मेडिकल कॉलेज से संबद्ध महिला अस्पताल में प्रसव के बाद चिकित्सकीय लापरवाही के चलते 26 वर्षीया महिला की मृत्यु के मामले में मुख्य सचिव व जयपुर पुलिस कमिश्नर को नोटिस भेजा है। जबकि बाड़मेर जिला कलक्टर व एसपी से गर्म लोहे की छड़ से दागे एक बच्चे के वीडियो वायरल होने पर जवाब मांगा है।

महिला की हुई थी मृत्यु

दरअसल, 21 अगस्त को राजस्थान के जयपुर स्थित एसएमएस मेडिकल कॉलेज से संबद्ध महिला अस्पताल में प्रसव के बाद कथित रूप से चिकित्सकीय लापरवाही के कारण एक 26 वर्षीया महिला की मृत्यु हो गई थी। मीडिया रिपोर्ट में महिला के परिजनों ने आरोप लगाया कि अस्पताल के कर्मचारियों और डॉक्टरों ने उसकी देखभाल नहीं की।

विस्तृत रिपोर्ट मांगी

आयोग ने राज्य के मुख्य सचिव और जयपुर के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है। इधर, बाड़मेर के एक मंदिर परिसर में स्थित छात्रावास में कुछ छात्रों द्वारा बिस्तर गीला करने से क्रोधित एक शिक्षक ने उन्हें गर्म लोहे की छड़ से दाग दिया।

इसका वायरल वीडियो के साथ मीडिया में रिपोर्ट सामने आई। आयोग ने इस मामले में बाड़मेर के जिला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर पीड़ित छात्रों की स्वास्थ्य स्थिति सहित मामले पर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

## Jagran

**रुड़की में मस्जिद में पढ़ने गये सात साल के बच्चे से इमाम ने किया कुकर्म, राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान**

<https://www.jagran.com/uttarakhand/haridwar-haridwar-news-imam-arrested-for-child-abuse-in-jhabreda-national-human-rights-commission-took-cognizance-24028144.html>

Thu, 28 Aug 2025 05:20 PM (IST) Krishna kumar Sharma & Nirmala Bohra

हरिद्वार के झबरेड़ा में एक मस्जिद के इमाम पर सात वर्षीय बच्चे के साथ कुकर्म करने का आरोप लगा है। बच्चे के परिवार ने पुलिस में शिकायत दर्ज कराई जिसके बाद पुलिस ने आरोपी इमाम को गिरफ्तार कर लिया। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मामले का संज्ञान लेते हुए हरिद्वार के डीएम और एसपी से रिपोर्ट मांगी है। आरोपी को न्यायिक हिरासत में भेज दिया गया है।

संवाद सूत्र जागरण झबरेड़ा। झबरेड़ा थाना क्षेत्र के एक गांव में मस्जिद में पढ़ने के लिए गये सात साल के बच्चे के साथ इमाम ने कुकर्म किया। बच्चे के स्वजन थाने पहुंचे और पुलिस से मामले की शिकायत की। जिसके बाद पुलिस हरकत में आई और बच्चे से कुकर्म करने वाले इमाम पर मुकदमा दर्ज कर उसे गिरफ्तार कर लिया। वहीं एनएचआरसी भारत ने इस मामले का स्वतः संज्ञान लिया है। हरिद्वार के डीएम और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी गई है।

झबरेड़ा थाना क्षेत्र के एक गांव निवासी ग्रामीण का बेटा (7) मस्जिद में पढ़ने के लिए जाता है। इस मस्जिद में नासिर निवासी सुल्तानपुर कुंहारी कोतवाली लक्सर इमाम है। आरोप है कि बुधवार को बच्चा मस्जिद में पढ़ने के लिए गया था। इसी बीच इमाम उसे जबरदस्ती अपने कमरे में ले गया।

बताने पर जान से मारने की धमकी

आरोप है कि यहां पर उसने बच्चे के साथ कुकर्म किया। साथ ही यह बात किसी को न बताने को कहा। यह बात किसी को बताने पर जान से मारने की धमकी दी। बच्चा घर पहुंचा तो उसे सहमा देख स्वजन को शक हुआ। स्वजन ने उसे विश्वास में लेकर पूछताछ की। जिस पर बच्चे ने उन्हें आपबीती सुनाई। यह सुनकर स्वजन के पांव तले की जमीन खिसक गई।

आननफानन में वह बच्चे को लेकर थाना झबरेड़ा पहुंचे और पुलिस को मामले से अवगत कराया। मामला सामने आने के बाद पुलिस भी दंग रह गई। पुलिस ने बच्चे का मेडिकल कराते हुए उसके स्वजन की तहरीर पर नासिर निवासी सुल्तानपुर कुंहारी पर मुकदमा दर्ज कर लिया। पुलिस ने इस मामले में आरोपित नासिर को गिरफ्तार कर लिया।